

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH CHANDIGARH**

**3. O.A. No. 060/00415/2014**

**Narinder Pal Vs. U.O.I. & Others**

**15.05.2014**

Present: Mr. K.B. Sharma, proxy counsel for the applicant

On the request of learned counsel for the applicant,  
adjourned to 19.05.2014.

**(UDAY KUMAR VARMA)  
MEMBER (A)**

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**(SANJEEV KAUSHIK)  
MEMBER (J)**

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH CHANDIGARH**

**1. O.A. No. 060/00415/2014**

**Narinder Pal Vs. U.O.I. & Others**

**19.05.2014**

Present: Mr. D.R. Sharma, counsel for the applicant

1. Heard.
2. Learned counsel for the applicant contends that the impugned order dated 07.04.2014(Annexure A-1) whereby the applicant has been transferred from HQ CE Western Command to CE(AF) Gandhinagar is arbitrary and in contravention of Transfer Policy. In elaboration, he submits that the applicant is going to retire within a period of two years and in that context, he draws the attention of this Court to the clause 10(vi) of the Transfer Policy (Annexure A-7) which provides that last leg posting may be given to the officers for a tenure of 02 years in or near their home town or place of officer's choice to help them in taking care of family/settlement problems depending upon availability of vacancy at that point of time.
3. Learned counsel for the applicant further submits that the applicant had made a representation dated 26.02.2014 (Annexure A-3) for last leg posting but the respondents, without considering his request, have issued transfer order dated 07.04.2014(Annexure A-1). Even thereafter, the applicant made a representation dated 22.04.2014(Annexure A-5), which was strongly

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recommended and forwarded to the Higher Authority, vide letter dated 28.04.2014 (Annexure A-6). His further submission is that his wife is working with the State of Haryana and is, presently, posted at Solan (HP) and therefore, his case may be considered for posting at nearby stations like Ambala, Chandimandir, or Shimla where the posts are also lying vacant.

4. Issue notice to the respondents.
5. Mr. Deepak Agnihotri, learned Sr. Standing Counsel, who is present in the Court, is directed to appear in this case. He accepts notice on behalf of the respondents and seeks a week's time to file short reply.
6. List on 30.05.2014.
7. In the meantime, the order dated 07.04.2014 (Annexure A-1) qua the applicant shall be kept in abeyance.
8. **Dasti.**

(UDAY KUMAR VARMA)  
MEMBER (A)

(SANJEEV KAUSHIK)  
MEMBER (J)

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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

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35. O.A. No.060/00415/14

**(NARINDER PAL VS. UOI)**

**30.5.2014**

Present: Sh. D.R. Sharma, counsel for the applicant.  
Ms. Nimrat K. Gill, counsel for the respondents.

1. Learned counsel for the respondents seeks four weeks time to file written statement in the matter with a copy in advance to the counsel opposite, who may file rejoinder thereto within two weeks thereafter.
2. List on 8.7.2014.
3. Interim order to continue.

**(UDAY KUMAR VARMA)  
MEMBER (A)**

**(SANJEEV KAUSHIK)  
MEMBER (J)**

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH.

12. O.A. No. 060/00415/14 &  
MA 060/00869/14

**Narinder Pal Vs. U.O.I. & Others**

**08.07.2014**

Present: Mr. D.R. Sharma, counsel for the applicant  
Ms. Nimrat K. Gill, counsel for the respondents

1. Learned counsel for the applicant states that the O.A. has been rendered infructuous and may be disposed of as such.
2. Ordered accordingly.

**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

'mw'

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**